

अल्पमत्त महोदय : जी नहीं ।

(Small matters are made big and big matters are left alone, I am surprised. Next question.)

श्री भक्त बर्षान : यह सिद्धान्त का प्रश्न है ।

दादरा और नगर हवेली

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श्री डी० च० शर्मा :
पंडित डा० ना० तिबारी :
श्री रास कृष्ण गुप्त :
श्री श्रीमदरायण दास :
श्री राधा रमण :
३७५ { श्री विभूति मिश्र :
श्री हेम बरूपा :
श्री ही० ना० मुकर्जी :
श्री प्र० ग० देव :
श्री सै० अ० मेहता :
डा० विजय प्रानन्द :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने दादरा और नगर हवेली की शासन व्यवस्था सम्बन्धी रिपोर्ट में, जो १३ दिसम्बर, १९६० को सभा पटल पर रखी गई थी, की गई सिफारिशों को स्वीकार कर लिया है;

(ख) क्या इस विषय में इन क्षेत्रों के लोगों की राय लेने का विचार है; और

(ग) ये सिफारिशें संभवतः कब तक कार्यान्वित होंगी ?

चिन्मया उपमन्त्री (श्रीमती लक्ष्मी मेनन) :

(क) से (ग)। यह रिपोर्ट दादरा और नगर हवेली की वरिष्ठ पंचायत के सामने रखी गई थी। पंचायत ने प्रस्ताव पास करके इस रिपोर्ट को स्वीकार किया और यह प्रार्थना की कि :

(१) मुक्त क्षेत्रों की जनता का प्रतिनिधित्व करने वाली एक वरिष्ठ पंचायत का चुनाव करने के लिए शीघ्र कदम उठाये

जायें और भविष्य में इस पंचायत के पास ही वैधानिक और कार्यकारी शक्तियां रहें;

(२) दादरा और नगर हवेली के प्रशासन की कार्यकारी जिम्मेदारी लेने के लिए किसी अनुभवी अफसर की सेवाएं प्रदान की जायें;

(३) दादरा और नगर हवेली में डाक-तार सुविधाएं पहुंचाने के लिए अविलम्ब कार्रवाई की जाये ।

प्रशासक ने इन प्रस्तावों का समर्थन किया और भारत सरकार को लिखा कि इन पर शीघ्र कार्रवाई की जाये। फलस्वरूप भारत सरकार ने भारतीय प्रशासन सेवा के एक वरिष्ठ अधिकारी की सेवाएं सुलभ कीं और उसने १६ अक्टूबर, १९६० से कार्यकारी जिम्मेदारी ग्रहण की।

भारत सरकार ने दादरा और नगर हवेली में डाक तार सुविधाएं पहुंचाने का भी निर्णय किया है।

इन बस्तियों की जनता द्वारा एक नयी पंचायत चुने जाने का प्रस्ताव है। यह पंचायत मुक्त क्षेत्रों की विधान परिषद् के रूप में कार्य करेगी।

Shri D. C. Sharma: May I know if the functions of this Panchayat which is going to be invested with legislative powers have been defined and if so, in what directions they will be permitted to enact legislation?

Shrimati Lakshmi Menon: The Panchayat is given executive and legislative powers. I think the hon. Member knows what they mean.

Shri D. C. Sharma: May I know if the legislative powers of this Panchayat will be similar to those enjoyed by Panchayats or by municipalities in our country, or they will be different?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): The position of Dadra and Nagar Haveli is rather special; peculiar. It is not we who are giving them powers. They have taken powers unto themselves by their successful seizure of power there from the Portuguese. So, strictly speaking, they are competent to exercise any powers. Of course, practically speaking, there may be difficulties because of their smallness and all that. In various matters we have helped them by giving an officer. They have done fairly well thus far. We hope they will do better. I might add, questions have been asked in this House as to why we should not put them into the Indian Union completely, bring them in. There is no legal difficulty. I have no doubt they will come into the Indian Union. We thought that it would perhaps be better for them to be stabilised as they are for a little while and then take that step. The change-over, naturally, ultimately would have to be done. But, for the present, it will come in the way of their development, we thought, in various ways and it may be that instead of concentrating on this settling down in this way, all kinds of new problems might possibly arise. But, this is a matter under consideration. Some time or other they will be taken in. Meanwhile, it is doing well.

Shri Hem Barua: The hon. Prime Minister referred to development. May I know whether it is not a fact that the people of Dadra and Nagar Haveli are keen on the pace of development to be quickened and keen also on the laws and pattern of the Indian administration to be applied to these areas and at the same time, in order to effect this, whether they are not keen again on the integration of these areas with the Indian Union and have they not expressed.....

Mr. Speaker: How many have they not's? I am not going to allow.

Shri Hem Barua:.....astonishment at not being integrated so far even after the Hague court judgment?

Shri Jawaharlal Nehru: By the time the end is reached, I have forgotten what he said in the beginning.

Mr. Speaker: Are they not anxious to get integrated as early as possible?

Shri Hem Barua: About development.

Shri Jawaharlal Nehru: The simple answer is that this Panchayat some time back passed a resolution asking for integration. Of course, they would like integration. As I have said, I have no doubt, that this will take place. This will be before the new changes have taken place.

Shri Hem Barua: About development.

Mr. Speaker: They are anxious about everything.

Dr. Ram Subhag Singh: The hon. Prime Minister said that this Panchayat passed a resolution about integration and it was not accepted at that time. May I know whether the Government of India will accept the decision of the legislature which is going to be created there in future if they pass any resolution?

Shri Jawaharlal Nehru: About what?

Dr. Ram Subhag Singh: About integration: whether the decision of the legislative body which is going to be created there will be acceptable to us in future?

Shri Jawaharlal Nehru: I do not know what the hon. Member means by, acceptable to us. As I said, in theory, they are not functioning even under this great Parliament. In practice, of course, they have to function under all these limitations, and they took the advice of the Administrator who himself is a senior Administrative Officer lent by us to

them. That is, the contacts are close. I do not know what decision they will take. At the most, if a decision is made which appears to us to be harmful, we can draw their attention. There is no conflict in these matters.

Shri Tyagi: What the House is anxious to know is, after the resolution of the Panchayat to get integrated, what was the hitch in integrating them. Are the Ministry sitting idle, allowing the situation to evolve itself into their becoming independent of the foreign State and then offer to be integrated or they are taking any initiative in the matter?

Mr. Speaker: I thought it was answered.

Shri Jawaharlal Nehru: It is not a question of initiative. When it appears that it is an appropriate time to incorporate them, there will be no particular difficulty. But, certain processes are at work there, certain development schemes and certain other things, which are satisfactorily working now. If it is incorporated, questions may arise, let us say linguistic questions, political questions which have nothing to do with development and the whole process will become argument and other issues.

श्री बिबुति मिश्र : माननीय प्रधान मंत्री जी ने अभी कहा कि उनको म्रलग रखेंगे और एडमिनिस्ट्रेटर आपका रहेगा । मैं जानना चाहता हूँ कि तीसरे फाइव यीअर प्लान के दौरान उनके विकास के लिए क्या कुछ धनराशि आपने म्रलग रखी है ताकि नागर हवेली और दादरा का विकास हो सके ?

श्री जवाहरलाल नेहरू : यह तो मुझे याद नहीं लेकिन मिलफेल इन पिछले ७-८ बरसों में उन्होंने काफी रुपया जमा कर लिया है उस धामदनी में से जो वहाँ होती है खर्च कम करके उन्होंने ऐसा किया हो या जैसे भी किया हो लेकिन २०-२२ लाख उन्होंने म्रलग रखा है, शायद ज्यादा हो । अगर और उनको जरूरत होगी तो हम देंगे ।

Shri Radha Raman: Partly my question is covered by Shri Bibhuti Mishra's question. I want to know whether any part of the Consolidated Fund of India will be spent on the development of Dadra and Nagar Haveli and with regard to taxes, what will be the pattern of tax structure.

Mr. Speaker: I am afraid, hon. Members are not hearing what is happening. The hon. Prime Minister said that Rs. 22 lakhs have been set apart and something more will be given. What more is necessary?

Shri Jawaharlal Nehru: I did not say that. It is a question of help. I cannot answer the question what is the pattern of their tax structure. These are small village communities. And normal taxes which probably are put in such communities function. There is no novel tax that I know of. They have been, since they became liberated from the Portuguese rule, setting aside money apart from spending it on schools and other development schemes. They have actually got reserve funds. I do not quite remember how much it is: roundabout Rs. 20 lakhs or more. No doubt, this money will be spent on now on development schemes. If they want any more, no doubt we shall help them.

Shri Sinhasan Singh: The Prime Minister has just now said that it might lead to linguistic and political difficulties if the integration is proceeded with now. May I know whether they speak languages different from those of the surrounding villages of India, or the same languages? If they speak the same language, what linguistic difficulty will be there? And what political difficulty will be there because of this integration? May I know whether there is any possibility of their integration before the coming general election, so that they may be able to take part in the elections?

Shri Jawaharlal Nehru: Most of these people are Adivasis. And in the case of Adivasis, all kinds of claims

are made as to what their language is. It is not such a simple issue. There is a possibility, therefore, that we may get into a linguistic argument, if we integrate them immediately.

Development of Hilly Regions of Uttar Pradesh

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- *376. { **Shri Ram Krishan Gupta:**
Shri Bhakt Darshan:
Shri D. C. Sharma:

Will the Minister of Planning be pleased to refer to the reply given to Starred Question No. 331 on the 22nd November, 1960 and state the progress since made in implementing the proposal accepted regarding the appointment of a Consultative Committee for the development of hilly regions of Uttar Pradesh?

The Deputy Minister of Planning (Shri S. N. Mishra): It is understood that the Government of Uttar Pradesh have constituted a committee of Members of Parliament and Members of the Legislative Assembly at the Divisional level to assist in the preparation and implementation of the Third Plan for the hill areas of the State.

Shri Ram Krishan Gupta: May I know if the functions of this committee will be the same as those of the committee appointed for the hilly areas of Punjab?

Shri S. N. Mishra: Yes, Sir, Probably, the purpose is the same. It is for the formulation and implementation of the Plan.

Shri Ram Krishan Gupta: May I know whether Government have received any proposal for appointment of such committees during the Third Plan for other under-developed and backward areas in the country?

Shri S. N. Mishra: At the moment, we have information about these two States—Punjab and Uttar Pradesh.

Shri Ram Krishan Gupta: My point is that there are under-developed and

backward areas in Punjab also. I wanted to know whether such a committee will be formed for such areas also.

Shri S. N. Mishra: It is only for hilly areas.

Shri Ram Krishan Gupta: There are other backward areas which are not hilly.

Mr. Speaker: They are only for hill areas.

श्री भक्त दर्शन : उत्तर प्रदेश में जो पर्वतीय जिले हैं उन में से कुछ नये सीमान्तक या बांडर डिस्ट्रिक्ट बनाये गये हैं। उन की समस्याओं में कुछ घन्तर हो गया है। मैं जानना चाहता हूँ कि जो ऐडवाइजरी कमेटी बनाई गई है वह केवल उत्तराखंड के जिलों के लिये है या कि सभी पर्वतीय जिलों के लिये।

श्री इया० नं० मिश्र : मेरा खयाल है कि यह सभी पर्वतीय क्षेत्र के लिये हो रही है लेकिन पूरी तफसीलात मेम्बर साहबान वहाँ पर डिवीजनल लेवल पर जो कमेटी बनाई गई है उससे जान सकेंगे।

श्री भक्त दर्शन : क्या केन्द्रीय सरकार ने राज्य सरकारों से इस बात का पता लगाया है कि यह जो कमेटी बनाई गई है उस की कभी बैठक भी हुई है और संसद सदस्यों को उस की सूचना भी दी जा रही है या नहीं ?

श्री इया० नं० मिश्र : हम बहुत सी चीजों का मतालबा राज्य सरकारों से करें, यह मुनासिब नहीं। मालूम होता है, माननीय मेम्बर साहबान, जिनका ताल्लुक उन राज्यों से है, वे बहुत से विवरणों को स्वयम् जान सकते हैं।

Shri S. M. Banerjee: May I know whether some amount is being allotted or has been allotted by the Centre for the development of the hilly regions of U.P., and if so, what is the amount?

Shri S. N. Mishra: We have called for information regarding the allocation to be made for the hilly areas.